

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SSPECIAL LEAVE PETITION (CIVIL) Diary No(s). 51624/2024

[Arising out of impugned final judgment and order dated 08-11-2023 in WA No. 44/2023 passed by the High Court of Orissa at Cuttack]

STATE OF ODISHA & ORS.

Petitioner(s)

VERSUS

MANGAL TUDU

Respondent(s)

(IA No.263946/2024-CONDONATION OF DELAY IN FILING)

Date : 29-11-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY

HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Shibashish Misra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

1. Delay condoned.
2. Learned counsel submits that the issue here is whether the tenure of service in the work charge establishment rendered by the respondent should count towards computing the retirement benefits. In similar case, notice has been issued by this Court.
3. Issue notice.
4. Tag with SLP (Civil) Diary No. 33400 of 2023.
5. In the meantime, the interim order dated 22.03.2021 in the SLP (Civil) Diary No. 6184 of 2021 will operate in the present matters as well.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS(KAMLESH RAWAT)
ASSISTANT REGISTRAR